

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

RCP(CA)/2(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **BIBHASH BIRESHWAR CHOUDHARY V/s
TAMIRINDS STREET FOODS PVT. LTD.
AND ORS.**

Section 241(1) of the Companies Act, 2013

ORDER

RCP(CA)/2(MB)2024

- 1) Ms. Yachika Jain, Ld. Counsel for the Petitioner, Mr. Vishal Pattabiraman, Ld. Counsel for the Respondent No. 2, Ms. Soumitra and Ms. Supriya, Party in Persons are present.
- 2) Counsel for the Petitioner seeks some time to revert to offer made by Respondents. Time is allowed. However, this Bench makes it very clear that the Petitioner shall not linger the Process and has to come with concrete Proposal on the next date of hearing and Petitioner shall not ignore the communication received from Respondents.

- 3) In case, Petitioner fails to give proposal and remain absent on the next date of hearing; Petition will be dismissed for want of prosecution on the next date of hearing.
- 4) Stand over to 10.05.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare